

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT:

THE HONOURABLE MR.JUSTICE C.S. DIAS

FRIDAY, THE 24TH DAY OF APRIL 2020/4TH VAISAKHA, 1942

Bail Application TMP No. 88 of 2020

(Crime 28 of 2020 of the Chalakudy Excise Range, Coming within the jurisdiction of the JFCM, Chalakudy, Thrissur District)

Petitioner/ Sole Accused :-

Joshy, aged 45, S/o. Cheriyan, Pudussery Chamakkala House, Attappadam Desom, Muringoor Thekkumuri Village, Chalakudy Taluk, Thrissur District,

Adv.Bitto.N.L.

Respondent/State of Kerala:-

1. The State of Kerala, rep. by the public Prosecutor High court of Kerala at Ernakulam.
2. Excise Inspector, Chalakudy Excise Range, Chalakudy P.O., Chalakudy Taluk, Thrissur district

By Public Prosecutor Sri.C.N.Prabhakaran

THIS B.A. HAVING BEEN FINALLY HEARD ON 24.04.2020, THE COURT ON THE SAME DAY PASSED THE FOLLOWING:

C.S.DIAS, J.

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BA TMP No.88 of 2020

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Dated this the 24th day of April, 2020.

ORDER

Heard the learned counsel for the petitioner and
the learned Public Prosecutor.

Post for further consideration on 5.5.2020.

**C.S.DIAS
JUDGE**

sks/24.4.2020